

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00993/2018

Thursday, this the 6th day of December, 2018.

CORAM

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Hon'ble Mr.Ashish Kalia, Judicial Member

Rahul Krishna, aged 20 years

S/o Leela K

Grandson of Kalyani Snehalatha

Manakkattuvilakom/Nehru Junction

Kazhakkuttom P.O.

Thiruvananthapuram-695 582.

Applicant

[Advocate: Mr.U.Balagangadharan]

versus

1. The Union of India
represented by the Secretary
Department of Space, Govt of India
New Delhi-110 001.
2. Vikram Sarabhai Space Centre
Indian Space Research Organization
Thiruvananthapuram-695 022
represented by its Director.
3. The Director
Vikram Sarabhai Space Centre
Indian Space Research Organization
Thiruvananthapuram-695 022.
4. The Senior Administrative Officer
Recruitment and Review Section
Vikram Sarabhai Space Centre
Thiruvananthapuram-695 022.

Respondents

[Advocate: Mr. N.Anilkumar, SCGSC]

This OA having been heard on 6th December, 2018, the Tribunal on the same day delivered the following order:

O R D E R (oral)**By E.K.Bharat Bhushan, Administrative Member**

Heard Mr.U.Balagangadharan, learned counsel for the applicant.

Mr.N.Anilkumar, Sr.PCGC takes notice for the respondents.

Applicant herein is a third generation evictee and is claiming the benefit of a Scheme/Agreement that the Organization and Association of Evicted Persons had entered into at the time of land acquisition for Indian Space Research Organization (ISRO). The applicant requests that his claim may be considered as per the representation submitted by him, a copy of which is available at Annexure A11. He calls to his assistance the judgment of the Hon'ble High Court of Kerala at Annexure A13 which dealt with, according to him, the claim of a similarly placed individual. We feel, at this point, that the OA can be disposed of by directing the 2nd/3rd respondent to consider and take a decision on the representation at Annexure A11. We do so. The OA stands disposed of.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the applicant:

Annexure A1: Copy of the eviction certificate No.R1(K) 266/83 dated 21.11.1983 issued by Revenue Inspector, Kazhakuttam.

Annexure A2: Copy of the minutes of meeting dated 3.6.1970 held with representative of association co-ordination committee and representative of ISRO.

Annexure A3: Copy of the VSSC letter No.VSSC/RMT/12.0 dated 22.12.1983 regarding employment of evicted persons for employment.

Annexure A4: Copy of the call letter for interview issued to Smt.K.Leela issued by VSSC letter No.VSSC/RMT/9.0/690 dated 17.10.1986.

Annexure A5: Copy of letter No.VSSC/RMT/9.0/690 dated 23.1.1987/2.2.1987.

Annexure A6: Copy of the VSSC letter No.VSSC/RMT/12.0 dated 13.12.1988 issued to Smt.K.Leela regarding advise to register the name with employment exchange.

Annexure A7: Copy of VSSC letter No.VSSC/RMT/9.0/2017 dated 20.6.2017 issued to Smt.K.Leela for production of documents.

Annexure A8: Copy of certificate dated 6.4.2017 issued by Tehsildar, Thiruvananthapuram.

Annexure A9: Copy of affidavit dated 22.9.2017 executed by Smt. Leela regarding relinquishment of her claim for the appointment.

Annexure A10: Copy of affidavit executed by Smt.Leela regarding relinquishment of her claim for the appointment.

Annexure A11: Copy of the representation dated 15.11.2018 submitted by the petitioner to the Director.

Annexure A12: Copy of the Tribunal's order in OA 515/2012 directing to consider the appointment of a person of the similar nature.

Annexure A13: Copy of Hon'ble High Court of Kerala in OP CAT 244/2016 dated 18.6.2017 directed to consider the claim as per the scheme in an identical case.